

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.231  
CP/19(AHM)2023

**Proceedings under Section 241-242 r.w 246 r.w 339 of Co. Act, 2013**

**IN THE MATTER OF:**

Union of India, Ministry of Corporate Affairs  
V/s  
Diamond Power Infrastructure Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 25/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/Petitioner: Mr.Devang Vyas, Adv. a.w. Ms. Sangna Kansagra,Adv  
And Mr. Manish Garg, Adv.  
For the Respondent :

**ORDER**

Learned Senior counsel appeared and requested for adjournment which is allowed.

Re-list on 05.06.2024 at 02:30 PM along with compliance of order dated 07.03.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**